

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:455  
ANSWERED ON:23.11.2012  
SEARCH BY IT DEPARTMENT  
Jardosh Smt. Darshana Vikram

**Will the Minister of FINANCE be pleased to state:**

(a) the number of search operations conducted by Income Tax Department along with the names of States where raids have been conducted during the last three years and the current year; and

(b) the action taken against the defaulters thereon, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (Shri S.S. PALANIMANICKAM)

(a) The Income tax Department conducts search and seizure operations based on the credible information on `persons` which includes individuals, hindu undivided families (HUFs), firms, companies, association of persons(AoPs), body of individuals (Bols), local authorities and any artificial juridical person who are in possession of any money, bullion, jewellery, documents or any other valuable article or thing which represents undisclosed income of the person. These are carried out in cases of persons engaged in diversified businesses/professions spread all over the country. The Income tax Department does not maintain State wise details of such operations centrally. However, the details with reference to the jurisdictional Directorates General of Income tax(Investigation) are as under:

Director General of Income Tax (Investigation)	No. of Search Warrants			
	2009-10	2010-11	2011-12	2012-13 (uptoSep30, M2)
Ahmedabad	466	585	699	296
Bangalore	160	282	272	41
Bhopal	295	197	254	122
Chandigarh	241	390	406	146
Chennai	98	262	332	138
DGIT(Intelligence Criminal Investigation), & New Delhi	50	86	128	8
Hyderabad	139	180	207	81
Jaipur	181	152	152	58
Kochi	84	65	196	17
Kolkata	422	424	318	171
Lucknow	254	474	536	137
Mumbai	334	736	758	28
New Delhi	276	606	590	199
Patna	159	72	165	24
Pune	295	341	247	74
Total	3454	4852	5260	1540

(b) Evidences gathered during the search proceedings are used in assessment and reassessment of income of such persons. Prosecution is launched in appropriate cases under various provisions of the Direct Tax Laws.